

(91)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

M.A.NO.177/97
O.A.NO.981/95

Between:

Date of Order: 27.2.97

The Secretary to Govt., Ministry of Defence,
South Block, New Delhi.

The Scientific Adviser to Minister for Defence
and Director General, Defence Research and Development
Organisation, Govt. of India, Min. of Defence,
New Delhi.

The Director, High Energy Materials Research
Laboratory (HEMRL), Situarwadi,
Pune : 411 021.

The Officer - Incharge, High Energy Materials
Research Laboratory, Detachment at Hyderabad,
Kanchanbagh, Hyderabad.

Applicants/Respondents.

And

1. P.Srinivasa Rao
2. R.Bhaskara Rao
3. K.R.Magha Shyam

Respondents/Applicants.

Counsel for the Applicants : Mr.K.Ramuloo

Counsel for the Respondents : Mr.N.Rammohan Rao

CORAM:

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

contd. . .

O R D E R

Heard Sri K. Ramulu for the applicants and Sri Siva for the respondents.

1. The applicants in this MA are the respondents in the OA. They ^{have} filed this application praying for extension of time to implement judgement dated 20-11-95 in OA.981/95. In the first instance six months time was granted to ~~them to~~ implement the judgement.
2. The respondents in this MA have opposed for extension of time on the ground that no material is placed for the application to show that they are making any efforts to implement the judgement. In the MA it is stated that the cases of all the three officers who are applicants in the OA are having different service backgrounds and due to procedural delay involved in finalising the issue with the different department of the Ministry, it is likely to take some more time.
3. Considering the circumstances I feel it appropriate to grant time upto 31-3-1997. No more extension of time will be granted unless the applicants show positive results in implementing the judgement.
4. Thus the MA is allowed. No order as to costs.

B.S. Jai Parameswar
27/2/97
(B.S. Jai Parameswar)
Member (Jdcl.)

Dated : February 27, 97
Dictated in Open Court

Amber
10/3/97
D.R (S)

sk

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D.A.NO.981/95

Copy to:

1. The Secretary to Govt., Ministry of Defence,
South Block, New Delhi.
2. The Scientific Adviser to Minister for Defence
and Director General, Defence Research and Development
Organisation, Govt. of India, Min. of Defence,
New Delhi.
3. The Director, High Energy Materials Research
Laboratory (HEMRL), Situarwadi, Pune: 411021.
4. The Officer, Incharge, High Energy Materials
Research Laboratory, Detachment at Hyderabad,
Anchanbagh, Hyderabad.
5. One copy to Mr.K.Ramulu, Advocate, AT, Hyderabad.
6. One copy to Mr.N.Rammohan Rao, Advocate, CAT, Hyderabad.
7. One copy to D.R(A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

8 copies

2/3/97

TYPE WRITTEN

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. SAI PARAMESHWARI:
M(J)

DATED:

27/2/97

ORDER/JUDGEMENT

R.A./C.P/M.A. No. 177/97

O.A. NO. 981/95 in

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLEGED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLR

केंद्रीय प्रशासनिक अधिकारी
Central Administrative Tribunals
DEPT/DESPATCH

17 MAR 1997

हैदराबाद आयोग
HYDERABAD BENCH

2021